

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 864
ANSWER ON TUESDAY, DECEMBER 03, 2024

MONITORING OF WORKS UNDERTAKEN UNDER CSR FUND

QUESTION

864 Dr. Kanimozhi NVN Somu:

Will the Minister of Corporate Affairs be pleased to state:

- (a) Whether Government has any monitoring system about the process of identification/approval/execution of works, allocation of funds for works to be undertaken under the Corporate Social Responsibility (CSR) head and the entire process and rule of procedure for receiving funds from the corporates and upto the execution of the work along with the details thereof;
- (b) the stage at which the proposals/suggestions of local MPs/ MLAs are received in the said process; and
- (c) the total amount of funds spent under the above head during the last five years and the current year, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[SHRI HARSH MALHOTRA]

(a): CSR is regulated by provisions of section 135 of the Companies Act, 2013 ('Act'), read with Schedule VII of the Act and Companies (CSR Policy) Rules, 2014 which provide the broad framework within which the mandated companies are required to formulate their CSR policies including activities to be undertaken and implementation of the same. Every CSR mandated company has to constitute a CSR Committee. The Committee formulates and recommends the CSR policy, and the Board is empowered to plan, decide, execute and monitor the CSR activities of the company based on the recommendation of its CSR Committee. There is no provision for allocation of CSR funds under CSR framework. Section 135 (3) & (4) of the Companies Act, 2013, empowers the Board of the company to take decisions regarding allocation of their Corporate Social Responsibility (CSR) funds for items listed in Schedule VII of the Act.

(b): The CSR legal framework does not prescribe a specific stage wise process for the formulation of its CSR policy and its implementation. CSR is a board-driven process and the Government does not issue any specific direction to the companies to spend in any particular activity or geographical area.

(c): On the basis of annual filings, the details of the State-wise CSR expenditure by the companies for the last five financial years (FY) i.e. 2018-19, 2019-20, 2020-21, 2021-22 & 2022-23 is attached at Annexure.

ANNEXURE REFERRED TO IN REPLY TO RAJYA SABHA UNSTARRED QUESTION NO. 864 FOR 03.12.2024.

State-wise CSR expenditure from FY 2018-19 to 2022-23 (Amount in Cr.)						
Sr. No.	State/UT	FY 2018-19	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23
1	Andaman And Nicobar	0.82	1.29	2.86	9.71	2.53
2	Andhra Pradesh	665.97	710.23	719.81	656.79	954.63
3	Arunachal Pradesh	24.56	18.02	10.58	119.42	13.35
4	Assam	210.00	285.00	180.23	406.17	470.24
5	Bihar	137.95	110.48	89.89	165.97	235.36
6	Chandigarh	11.46	15.58	13.40	50.88	18.06
7	Chhattisgarh	149.35	269.68	325.63	305.29	596.11
8	Dadra And Nagar Haveli	13.48	18.34	21.98	14.11	13.71
9	Daman And Diu	6.25	9.53	5.25	4.13	9.40
10	Delhi	750.85	830.00	724.59	1193.93	1462.66
11	Goa	46.77	43.91	41.92	45.43	58.11
12	Gujarat	1082.18	984.37	1461.60	1603.93	1982.26
13	Haryana	378.11	537.91	550.86	683.95	700.16
14	Himachal Pradesh	78.79	78.78	106.31	140.22	138.52
15	Jammu and Kashmir	36.44	25.27	35.56	50.68	71.22
16	Jharkhand	109.80	155.21	226.54	193.33	388.13
17	Karnataka	1257.69	1448.16	1277.81	1839.73	1985.23
18	Kerala	354.78	298.56	290.67	239.73	351.60
19	Lakshadweep	0.39	-	0.01	0.45	0.02
20	Leh & Ladakh	-	-	-	14.84	11.72
21	Madhya Pradesh	243.55	220.46	375.51	427.10	655.86
22	Maharashtra	3147.72	3353.24	3464.81	5380.07	5494.77
23	Manipur	7.81	14.21	10.39	15.62	53.45
24	Meghalaya	16.54	17.65	17.63	19.63	21.73
25	Mizoram	0.11	0.25	0.97	6.94	10.99
26	Nagaland	2.12	5.10	3.57	12.46	13.57
27	Odisha	697.91	717.39	578.16	670.32	987.70
28	Puducherry	9.15	11.32	12.43	9.31	12.55
29	Punjab	166.85	189.44	158.46	184.89	247.47
30	Rajasthan	595.49	734.12	670.00	711.82	1102.16
31	Sikkim	5.87	10.99	17.28	28.24	36.18
32	Tamil Nadu	877.08	1072.26	1174.07	1432.06	1558.66
33	Telangana	428.06	445.80	627.71	685.87	1006.63
34	Tripura	23.06	9.40	9.29	15.91	19.26
35	Uttar Pradesh	521.32	577.98	907.32	1339.18	1152.43
36	Uttarakhand	172.31	124.70	160.58	228.08	301.11
37	West Bengal	382.23	423.85	471.48	567.21	759.51
38	PAN India*	6443.53	9385.66	7805.03	5522.74	5988.91
39	Other Centralized Funds	1156.86	1790.69	3491.30	1620.09	1091.86
40	NEC/Not Mentioned*	4.44	20.97	169.47	0.09	10.12
Total		20217.65	24965.82	26210.95	26616.30	29987.92

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

* Not Elsewhere Covered (NEC)

*Companies either did not specify the names of States or indicated more than one State where projects were undertaken.
